

Central Administrative Tribunal, Allahabad Bench, Allahabad

O.A. No.330/00362/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)

This the 19th day of August, 2020.

Smt. Bhubneshwari Rathor, w/o Sri Chandra Mohan Rathor, r/o 37 W, Nikhil Garden, Chamrauli, Tajganj, Agra-282001.

Applicant

By Advocate: Sri Anup Kumar

Versus

1. Union of India through Secretary, Ministry of Health and Family Welfare, Govt. of India, New Delhi.
2. Indian council of Medical Research through its Director General, ICMR, Ansari Nagar, New Delhi.
3. Director, National Jalma Institute for Leprosy and other Micro bacterial disease, Tajganj, Agra.
4. Complainant Committee on sexual harassment of women at workplace through its Chairman Dr. Anuj Sharma, ICMR, Ansari Nagar, New Delhi.
5. Internal Complainant Committee on sexual harassment of women at workplace through its chairman Dr. K.K. Mohanthy National Jalma Institute for Leprosy and other Microbacterial Disease, Tajganj, Agra.

Respondents

By Advocate: Sri L.P.Tiwari for respondent No.1

Ms. Vijeta Singh proxy for Sri M.B. Singh for respondents No. 2 to 5.

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

At the very outset, learned counsel for applicant submitted that applicant will be satisfied at this stage, if the respondents are directed to decide the representation dated 30.7.2020 (**Annexure No. 20 of the O.A.**) which is still pending, by a reasoned order within a time bound manner. He has also prayed that till the decision of the representation, operation of O.M. dated 29.6.2020 may be stayed.

2. Heard learned counsel for both parties. On the aforesaid prayer made by the counsel for applicant and perused the record available with us in pdf form.
3. Considering the limited prayer made by the learned counsel for applicant, no fruitful purpose will be served in keeping this O.A. pending and it is disposed

of finally at the admission stage with a direction to the respondent No. 3 to decide the representation dated 3.7.2020 (**Annexure No. 20 of the O.A.**) by a well reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.

4. Respondents concerned are is further directed not to take any coercive steps against the applicant and not to initiate any fresh inquiry in pursuance of O.M. dated 29.6.2020 till the decision of the representation.

5. With the aforesaid direction, O.A. is finally disposed off. It is made clear that we have not expressed any opinion on the merit of the case.

6. No order as to costs.

(Devendra Chaudhry)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

HLS/-